

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KANISHK GOLD PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	KANISHK GOLD PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	16.01.2006
3.	Authority under which Corporate Debtor is Incorporated / Registered	ROC- CHENNAI
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U36911TN2006PTC058595
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: No.39, North Usman Road, 7th Floor, Prasanth Real Gold Tower, T.Nagar, Chennai – 600 017.
6.	Insolvency Commencement Date in respect of Corporate Debtor	22.01.2020
7.	Estimated Date of Closure of Insolvency Resolution Process	20.07.2020
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	EBENEZAR INBARAJ INSOLVENCY RESOLUTION PROFESSIONAL Reg No: IBBI/PA-001/IP-P00754/2017-2018/11286 397, Precision Plaza, No. 23, Third Floor, Teynampet, Anna Salai, Chennai - 600 018 ebiadvocate@gmail.com
9.	Address and e-mail of the Interim Resolution Professional, as registered with the board	EBENEZAR INBARAJ INSOLVENCY RESOLUTION PROFESSIONAL Reg No: IBBI/PA-001/IP-P00754/2017-2018/11286 397, Precision Plaza, No. 23, Third Floor, Teynampet, Anna Salai, Chennai - 600 018 ebiadvocate@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	397, Precision Plaza, No. 23, Third Floor, Teynampet, Anna Salai, Chennai-600 018 kanishkgoldcirp@gmail.com
11.	Last Date for Submission of Claims	07.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As contained in the Serial No 10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KANISHK GOLD PRIVATE LIMITED on 22.01.2020.**

The creditors of KANISHK GOLD PRIVATE LIMITED are hereby called upon to submit their claims with proof **on or before 07.02.2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. *[Signature]*

EBENEZAR INBARAJ

INTERIM RESOLUTION PROFESSIONAL

(Reg No: IBBI/PA-001/IP-P00754/2017-2018/11286)

Date : 23.01.2020

Place: Chennai

